

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

61

C.P No. 14/(MAH)/2014

CORAM:

Present:

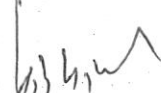
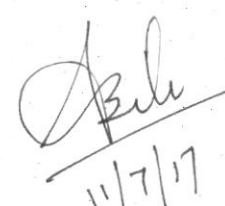
SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 11.07.2017

NAME OF THE PARTIES: M/s. Raj Infrastructural Technologies (I) Pvt. Ltd.  
V/s.  
M/s. Octage Green Power and Sugar Ltd.

SECTION OF THE COMPANIES ACT: 237, 397-398 of the Companies Act  
1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Mahesh Athavale	} PCs for Petitioners	 aanagha
2.	Anagha Anaringaraju		
3.	Ms. Rashmi Khandekar a/w Ms. Deya R. Bile i/b M/s. Solomon Etc.	} For Respondent No. 1 to 3	 11/7/17

ORDER

CP 14/237,397-398/NCLT/MB/MAH/2014

At request of the parties, list this matter on 13.7.2017.

**Sd/-**

V. NALLASENAPATHY  
Member (Technical)

**Sd/-**

B.S.V. PRAKASH KUMAR  
Member (Judicial)